

Sixteenth Loksabha

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Title: Need to shift 2015-16 batch of MBBS students of Fathima Institute of Medical sciences, Andhra Pradesh to other medical college(s).

**SHRI Y.S. AVINASH REDDY (KADAPA):** I would like to draw the attention of the Government towards the burning issue of the 2015-16 Batch MBBS students of Fathima Institute of Medical Sciences which is located in my Parliamentary Constituency, Kadapa of Andhra Pradesh State.

The admissions of 2015-16 Batch MBBS students have been rendered invalid by the Medical Council of India. Madam, this college is affiliated to Dr NTR University of Health Sciences and it did not get permission from MCI for admitting the students during the first and second phases of counselling for the year 2015-16. However, the college admitted 100 students during the third phase of counselling after obtaining an interim order from the Hon'ble High Court of Andhra Pradesh. Admissions of these students were later cancelled by MCI forcing them to discontinue their studies after the verdict of Hon'ble High Court of Andhra Pradesh on April 23, 2016, i.e., after 8 months of commencement of MBBS Course. Subsequent proposal for relocation of these students to other medical colleges in the state was rejected by MCI. The Hon'ble Supreme Court dismissed the petition on 27th October, 2017 for relocation of students as the state government filed counter affidavit against the students' wishes by mentioning that it is not willing to forgo these 100 seats in the next academic year.

The students along with their parents are agitating for several months and our party president, the Leader of Opposition of Andhra Pradesh Assembly have requested Hon'ble Minister of Health & Family Welfare to relocate these students to other medical colleges and save their future as they have already finished 2 academic years and a spent lot of money as well. Previously, when such types of situation arose in Kerala, the Kerala government passed ordinance and protected the future of the students who were studying medicine.

Under these circumstances, I urge upon the Hon'ble Minister for Health & Family Welfare to take up this issue with state government for either relocating these students to other medical colleges with the consent of MCI or issue an ordinance to protect the future of these students.